

**Mr. Speaker:** The hon. Member will kindly listen to me. This shortfall in the Gandhisagar dam is purely on account of deficiency in rains. This is what the hon. Minister is saying. It is not due to taking away of any energy from the Chambal project, which must have gone to Rajasthan. The hon. Minister's point is that that share which had to fall to Rajasthan has been taken away by them already, and, therefore, this shortfall has taken place.

**Shri Radhelal Vyas:** May I know to what extent the reservoir of water in the Gandhisagar dam has fallen short of the expectation or of the decisions that were taken by the engineers in the project report?

**Dr. K. L. Rao:** I have already submitted that in the answer, but I shall repeat it. Annually, the water required for the operation of the Gandhisagar dam is 3.6 million acre-feet, but this year the water available is only 2 million acre-feet.

**Shri Bado (Khargone):** Since there is shortage of water owing to shortage in rain-fall in the Gandhisagar dam, are Government going to start thermal stations or power-houses in Indore and other places where they have been discontinued?

**Dr. K. L. Rao:** That is exactly what is being done now. The starting of a new thermal station will take a long time, and we want to make it up as early as possible especially we expect the shortage to be very excessive in the month of February and onwards, and we want to try to make up that shortage by the measures that I have already indicated.

श्री बड़े : इंदौर का जो पावर हाउस  
हे उस में शुरू क्यों नहीं करते हैं ?

**Mr. Speaker:** He has said that that is exactly what being done.

12.13 hrs.

#### PAPERS LAID ON THE TABLE

##### INDIAN AIRCRAFT (SECOND AMENDMENT) RULES

**The Minister of Civil Aviation (Shri Kanungo):** I beg to lay on the Table a copy of the Indian Aircraft (Second Amendment) Rules, 1964, published in Notification No. GSR. 1416 dated the 3rd October, 1964, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-3500/64.]

##### ANNUAL REPORT OF MAZAGON DOCK LTD., BOMBAY, TOGETHER WITH AUDITED ACCOUNTS ETC.

**The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas):** I beg to lay on the Table a copy of Annual Report of the Mazagon Dock Limited, Bombay, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-3501/64.]

##### INTER-ZONAL WHEAT PRODUCTS (MOVEMENT CONTROL) EIGHTH AMENDMENT ORDER

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** On behalf of Shri D. R. Chavan, I beg to lay on the Table a copy of the Inter-zonal wheat and Wheat Products (Movement Control) Eighth Amendment Order, 1964, published in Notification No. GSR. 1647, dated the 21st November, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3502/64.]